

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 8232/2016

(Arising out of impugned final judgment and order dated 27-05-2016 in CRLA No. 1948/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RISHI TANDON

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date : 05-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. R. Basanth, Sr. Adv.

Mr. Rohit Pandey, Adv.

Mr. Shekhar G. Devasa, Adv.

Mr. Manish Tiwari, Adv.

Mr. Anushruti Tripathi, Adv.

Mr. Anup Kumar, AOR

For Respondent(s)

Mr. Abhishek Chaudhary, Adv.

Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having regard to the fact that the appellant has undergone 11 years of incarceration, the remaining sentence is suspended during the pendency of this appeal. The appellant shall be released on bail on the terms that may be imposed by the Trial Court.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER